

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 2964 of 2012

(Arising out of Order-in-Original No. IV/16/35/2011 ST C.1 Adjn.
dated 14.09.2012 passed by the Commissioner of Central Excise,
Bangalore-I, Commissionerate, Bangalore.)

**M/s. Devas Multimedia Private
Limited**

Appellant(s)

Unit 502, Prestige Meridian – I, 29, M G
Road, Bangalore – 560 001, India.

VERSUS

**Commissioner of Central
Excise, Bangalore,**

Respondent(s)

C.R. Building,
Queen's Road, Bangalore – 560 001.

APPEARANCE:

None for the Appellant

Mr. Murali Kanipakam, Superintendent (AR) for the Respondent

CORAM:

**HON'BLE MR P.A. AUGUSTIAN, MEMBER (JUDICIAL)
HON'BLE MR PULLELA NAGESWARA RAO, MEMBER
(TECHNICAL)**

Final Order No. 21027/2026

DATE OF HEARING: 03.09.2026

DATE OF DECISION: 03.09.2026

PER : P.A. AUGUSTIAN

None present for the appellant. The matter has been listed on 09.01.2025, 13.02.2025, 06.03.2025, 03.04.2025, 29.05.2025, 13.08.2025, 17.12.2025, 18.12.2025, 08.01.2026, 02.04.2026, 07.05.2026, 09.07.2026, and today i.e. 03.09.2026. On all these occasions, none appeared nor any request for adjournment received from the appellant. Learned AR for the Revenue submits that further adjournment will not yield any result. It seems that the appellant is not serious in

pursuing the appeal before this forum. Accordingly, appeal is dismissed for non-prosecution.

(Order dictated and pronounced in Open Court.)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

Gb/Raja...